

DEVAN RAMACHANDRAN,
&
DR.KAUSER EDAPPAGATH, JJ.
=====
R.P.No.379 of 2021 in W.P.(C)No.10659 of 2021
& W.P.(C)No.11820 of 2021
=====
Dated this the 24th day of March, 2023

ORDER

Devan Ramachandran, J.

Read order dated 08.03.2023.

2. Sri.S.Kannan - learned Senior Government Pleader, has placed on record the reports of the two police officers, with respect to the incidents mentioned therein.

3. We do not propose to say in detail today; but, suffice it to record that we cannot approve of the attacks on doctors and medical personnel, whatever be the reason. We are indicating this because, we get the feeling that there is an attempt - perhaps unintended - to justify the attacks in one form or the other.

4. We make it clear that, whatever be the provocation or reason that anyone may impel or project, an attack on a medical personnel is unacceptable and that this is non-negotiable.

5. The Government, therefore, has to now tell us the modus to ensure such attacks never take place, because what we are concerned about is not the action after such an attack, but the prevention itself.

6. Sri.S.Kannan - learned Senior Government Pleader sought a

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few days time for this, but taking note of the fact that two or three other incidents are also stated to have happened during the period when we are in seizen of this issue, we deem it appropriate to list it on 30.03.2023 itself, because we do not think that any time can be lost.

We close for now, recording that it is our firm belief that unless the Civil society is properly sensitized, as also the doctors, the unfortunate strife at least in a very few cases, will continue. Our endeavor is to end this and we, therefore, call upon the Government to come out with firm suggestions including, legislative, if they have any in mind.

List on 30.03.2023.

**Sd/-
DEVAN RAMACHANDRAN
JUDGE**

**Sd/-
DR. KAUSER EDAPPAGATH
JUDGE**

anm